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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**ORIGINAL APPLICATION No.571 of 2012**  
Cuttack, this the 1<sup>st</sup> day of Aug./ 2012

CORAM:

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...  
**ORDER**

Heard Shri R.K.Dash, learned counsel for the applicant and Shri D.K.Behera, learned A.S.C. on whom a copy of this O.A. has already been served appearing on behalf of the Respondents and perused the materials on record.

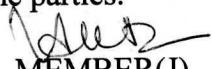
It seems from the O.A. that by virtue of Annexure-A/3 applicant has already been conferred with Temporary Status with retrospective effect, i.e., from 1.9.1993. However, applicant has made a representation dated 28.10.2011(Annexure-A/4) to the Director General, Archaeological Survey of India (Respondent No.2) which is still pending.

In view of this, without expressing any opinion on the merit of the matter, I direct the Director General, Archaeological Survey of India (Respondent No.2) to consider and dispose of the representation of the applicant vide Annexure-A/4 to the O.A. and pass a reasoned and speaking order within a period of sixty days from the date of receipt of this order, under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs. *V.A.*

Send a copy of this order along with copy of the O.A. to Respondent No.2 at the cost of the applicant. Shri R.K.Dash, learned counsel for the applicant undertakes to file necessary requisites within two days hence.

Free copies of this order be made over to the learned counsel for the parties.

  
MEMBER(J)

